

during the year 1969-70, i.e. the first year of the plan period, was Rs. 111 crores. The net figures for the same period recorded an outflow of Rs. 7 crores. These figures are exclusive of investments in the form of retained earnings, as they do not represent any inflow from abroad. Similar estimates for the later years are not yet available.

Allocations to States out of Small Savings

3570. SHRI S. D. SOMASUDARAM: Will the Minister of FINANCE be pleased to state :

(a) whether the State Governments are not allowed to get the full benefit of the amount of money collected by States under Small Savings Scheme and whether they are allowed to retain only a portion of it ;

(b) if so, whether Government propose to allow them to retain the whole amount ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) to (c). The Small Savings comprise a number of savings instruments, Savings Certificates, Post Office Savings Bank Deposits, Post Office Time Deposits etc. Collections of Small Savings are made by the National Savings Organisation working with the help and coordination of State Governments, Public Provident Funds, Public Sector Undertakings and other institutions. Out of these collections, loans equivalent to two-thirds of the net small savings collections in a State are advanced to the State Governments by the Central Government. Besides, as an incentive for resource mobilisation, for every 5% excess collection of the State over the National average of net to gross collections, the States are entitled to receive 2-1/2% over and above their normal share of two-thirds of net collections.

In view of the above and the following reasons the entire net small savings collections are not advanced to the States :

- (i) Small Savings collections constituted Central Government's bor-

rowings, who are liable for their repayment as well as for the payment of the interest thereon.

- (ii) The Central Government bears the cost of the National Savings Organisation and the cost of local publicity of small savings scheme conducted by the State Governments as well as expenditure relating to P & T Service Charges, commission to authorised agents etc. They also bear 50 per cent of the cost of the approved small savings establishments of the State Governments.

Special Pay drawn by Central Government Employees

3571. SHRI DALIP SINGH : Will the Minister of FINANCE be pleased to refer to the reply given to Un-starred Question No. 636 on the 17th March, 1972 and state whether special pay drawn by the Central Government employees during the year 1958-1960, for period ranging from 3 months to one year, has also been treated as basic pay under the orders dated the 22nd June, 1962 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : It is not possible at this distant date to say that concession of this nature has been allowed in any case.

राष्ट्रीयकृत बैंकों के कर्मचारियों को दिया गया समयोपरि भत्ता

3573. श्री सुधाकर पांडे : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) प्रत्येक राष्ट्रीयकृत बैंक के कर्मचारियों को वित्तीय वर्ष 1970-71 में समयोपरि कार्य करने के लिए कितनी धन-राशि दी गई है; और

(ख) क्या उक्त राशि कर्मचारियों की

कमी, कार्याधिक्य के कारण या किसी प्रत्यक्ष कारण से दिया गया?

वित्त मंत्रालय में राज्य मंत्री (श्री के. एन. गणेश) (क) और (ख). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायगी।

Seizure of Small Coins

3574 SHRI S C SAMANTA Will the Minister of FINANCE be pleased to state the value of small coins seized by Government during raids on unauthorised premises in the year 1971-72 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) Information is being collected and will be laid on the table of the House as soon as received

Central Excise Collectorate for Orissa

3575 SHRI BANAMALI PATNAIK : Will the Minister of FINANCE be pleased to state

(a) whether the desirability of having a separate Central Excise Collectorate for Orissa has been re-considered,

(b) if so, the outcome thereof, and

(c) the steps proposed to be taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) to (c) The matter is being re-examined.

Plans to construct Hotels in the Country through India Tourism Development Corporation

3576 SHRI M S SIVASAMY Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state .

(a) whether Government have chalked out any plan to construct hotels for the tourists in the country through India Tourism Development Corporation;

(b) the number of hotels already constructed upto the 31st March, 1972;

(c) the number of such hotels to be constructed in near future, State-wise; and

(d) the approximate cost involved on each hotel ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) (a) and (b) The India Tourism Development Corporation had six hotels under operation as on 31 March, 1972.

(c) and (d) The Corporation plans the completion of the following hotels by the end of the Fourth Five Year Plan —

Location	Estimates cost (Rs in Lakhs)
1 Kovalam (Kerala)	115
2 Dum Dum (West Bengal)	110
3 Aurangabad (Maharashtra)	70
4. Gulmarg (J & K)	110
5 Expansion of Hotel Ashoka, Bangalore (Mysore)	65

Difficulties in holding Annual General Meetings by Companies in Calcutta

3577 SHRI S M. SIDDAYYA Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the Federation of Indian Chambers of Commerce & Industry and Indian Chamber of Commerce brought to the notice of Government in June, 1970 on behalf of many companies located in disturbed areas of Calcutta, the serious difficulties faced by them for holding their Annual General Meetings ;

(b) if so, the reaction of Government thereto ; and

(c) whether anything positive has so far been done for these companies and if so, the broad outlines thereof ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) The Federation of Indian